

C. A. T. Bench, JAIPUR

A/

Date of Order

Orders OA 451/93

5.8.93

Mr. Mahendra Shah - counsel for applicant

It is a very sad practice in the department to keep the person on ad hoc basis for long time. The applicant has approached the Court for his regularisation which is not feasible as the minimum probation period is 2 years and the applicant was appointed on 16.12.91 vide order dated 20.12.91. The minimum 2 years probation period has also not been completed though the applicant was appointed on ad hoc basis. In such circumstances there is no right of regularisation.

As far as the applicant's apprehension that his services are likely to be terminated, we can observe that it is better a regular appointments are made and if any person standing on better footing than the applicant is available, naturally the services of the applicant will be terminated and meritorious candidate may be appointed. Similarly, if the applicant is on merit, his case may be considered. Mere apprehension that his services are likely to be terminated does not ~~give~~ give any cause of action.

We do not find it is a case in which the Tribunal should interfere. The O.A. is dismissed.

(P.P. Srivastava)
Member(A)

(L. Menta)
Vice Chairman.

Copy sent to ~~the~~ Applicant & R-1

vide 5698/5699

Date 18-8-93

Rec.

10/8/93